

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1720/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.06.05.2019/NCLAT/UR/698**

**In the matter of:**

Om Logistics Ltd. .... Appellant

Versus

MSR Telecom Pvt. Ltd. .... Respondent

Appearance: None for the Appellant.

**22.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 06.05.2019 and the Office after scrutiny of the Memo of Appeal on 07.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 09.05.2019. The Appellant re-filed the Memo of Appeal on 21.05.2019. It is stated in the Interlocutory Application (IA) that the original file of the appeal was inadvertently misplaced and could not be found till 20.05.2019. Hence, there is a delay of 07 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 23.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar